THE DEPUTY CHAIRMAN : You show the hand the other way.

SHRI О. RAJAGOPAL Madam, this issue affects about 70 lakhs of fishermen, spread all over the country in the coastal areas. Madam, apart from the point raised by my friend, Mr. Balanandan regarding the availability of fish being reduced, there are two other aspects also. There are about 170 joint venrures which enabled multinationals to come here and fish in our waters. This has affected the livelihood of these 70 lakhs of fishermen. There is another more serious aspect. that it actually affects our security concerns also. It has been reported that these joint venture operarions where many ships from foreign countries have been coming in and fishing in our waters have enabled some of the smugglers to carry on with their activities and also to bring in weapons and explosives like the R.D.X. which was used in the blasts last year.

Madam, the permission given by the Government of India to these 170 joint ventures is in violation of the norms prescribed by the Technical Committee. The Technical Committee. Technical decided had Committee that permission should be given only for those vessels whose length was about 40 meters. But we find here that these multinationals, these 170 joint companies, which venture are fishing coming here for are employing big vessels. That is why our fishermen and the persons who are operating trawlers in the coastal areas are not able to compete with these big ships and their-owners. This has adversely affect-ted the interests of these 70 lakh fishermen and has forced them to launch this agitation.

This is a matter which is affecting a large number of people, herefore, the Government of India should look into this marter and they should cancel the permission given to these 170 joint venture companies as it is creating a lot of problems for our own fishermen.

Thank you.

Re. MASS AGITATION BY FISHERMEN

SHRI V. GOPALSAMY: (Tamil Nadu) : Madam Deputy Chairman a mass agitation was launched by the fishermen on the 23rd and 24th of November. Lakhs and lakhs of fishermen participated in the strike to protest against the policy of the Central Government giving licences to joint ventures. In Tamil Nadu alone, where we are shaving a coastline of over 1,000 kms. covering 10 districts, the strike was a total success. In the southernmost part, t.e. in the Manner coast, covering Tuticorin Tirunelveli and Kanyakiumari districts, 45,000 fishermen participated in the strike.

Madam, Tamil nadu is one of the eight maritime States of India. Even years after forty-seven of Independence, the fishermen are still at the lowest rung of the society. Tamil Nadu has over 40,000 craft. Out of this, 36,000 are non-motarised, traditional craft. These fishermen are leading a hand-tomouth existence. Most of them are not able to repay their bank loans, Under these conditions, inviting foreign companies would be a death blow to these fishermen. already there are boundary problems amongs the fishermen community, particu larly, between the trawler-owner and the fishermen operating tradi tional craft like valiants and catamarans. Adding to their woes has come the annoucment of the nev policy allowing foreign vessel into Indian waters.

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Another problem is, the Tamil Nadu fishermen cannot go for fishing in Katchathivu because of the betrayal by the Central Government giving away Katchathivu to Sri Lanka, ignoring the rights of our people. When our fishermen go near Katchathivu, they are attacked by the Sri Lankan Navy and are killed. On the top of it, the Sri Lankan Navy enters our territorial waters also and attacks our fishermen. For example, recently, on the 19th of list month, three of our fihermen were killed by the Sri Lankan Navy in our own territorial waters.

In the end, I would say that if we continue with this policy of giving licences to joint ventures, before long, it would deal a mortal blow on our fishermen, Madam. Therefore, my request is that the Central Government should reconsider the decision taken earlier and they should cancel the licences given to the foreign companies for joint ventures. (Interruptions)

SHRI VAYALAR RAVI (Kerala): We on this side associate ourselves with the sentiments expressed on this matter. The licences should be cancelled.

THE DEPUTY CHAIRMAN : Shrt Jagdish Prasad Mathur.

SHRI E. BAOLANANDAN (Kerala) : Madam, a unanimous decision should be taken there.

THE DEPUTY CHAIRMAN : That is what I want with association. No dissociation. We should associate and co-operate with each other.

LAW AND ORDER SITUA-TION IN UTTAR PRADESH

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : महोदया, मैं उत्तर प्रदेश से चूनकर ग्राया हूं, इसलिए वहां का मसला उठाना चाहता हूं। उत्तर प्रदेश में कस्टी-ट्यूशनल काइसेस ही खड़ा नहीं हो गया बल्कि समाप्त हो गया है।...(स्थदधान) ...जी, कंस्टीट्यूशनल क्रेकडाउन है।

महोदया, पिछले दो हफ्ते से अधिक हो गया है, सारे सरकारी कर्मचारी वहां के हड़ताल पर हैं और यहां तक कि आज बस के लोगों ने भी हड़ताल कर दी है। उत्तर प्रदेश में ग्रदालतों में मुझदमें पडे हुए हैं, लोगों को फैसला मिलता नहीं. कर्मचारियों को पेंशन मिलती नहीं, कोर्ट कोई सुनता नहीं। इस प्रकार से सारा कामकाज उप्प है। यदि केवल इतना ही होता तो शायद इसको बर्दाश्त किया जा सकता था, लेकिन जब से वर्तमान सरकार बहां आई है उस समय से वहां पर श्रत्याचार, श्रनाचार, जातिवाद, रैप बढ़ा है। केवल उत्तराखंड के मामले में ही जितना हुआ, वही इतना पर्याप्त था कि उत्तर प्रदेश की सरकार को डिसमिस किया जाना चाहिए था, लेकिन राजनैतिक कारणों से केन्द्र की सरकार उत्तर प्रदेश सरकार को कुछ कहना नहीं चाहती।

महोदया, आज हजारों लोग हड़ताल पर हैं, जैसा मैंने निवेदन किया। इधर कल ही लखनऊ शहर के भीतर एक महिला के साथ तथाकथित माइनोरिटीज के लोगों ने रेप किया। अलीगढ़ के अंदर रेप हुआ मर्डर्स हुए हैं। मैं आपका लंबा समय न लेते हए केन्द्र सरकार से कहना चाहता हं कि वहां पर कंस्टीट्युशनल मशीनरी समाप्त हो चुकी है, इसलिए अपने राजनैतिक इंटरेस्ट से ऊपर उठकर केन्द्रीय सरकार को वहां की सरकार को डिसमिस करना चाहिए। यदि उसके पहले कोई नोटिस देना हो तो नोटिस दें। उत्तर प्रदेश की सरकार जन-साधारण का विख्वास खो चुकी है, वहां की जो ला एंड आर्डर मशीनरों है वह खतम हो गई है, वहां पर किसी प्रकार का काम चल नहीं रहा है। ... (व्यवधान)... महिलाओं पर अत्याचार तो है ही, य मैं कह चुका हं। मेरा निवेदन यही है कि वहां की सरकार को केन्द्रीय सरकार द्वारा अनुच्छेद 356 का इस्तेमाल करके डिस-मिस किया जाना चाहिए।